

YD

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.71/2011

Date of decision:02.08.2012

**HON'BLE Mr. G. SHANTHAPPA, JUDICIAL MEMBER,
HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER.**

R.S: Dhillon S/o Late Shri Ranjeet Singh Dhillon, aged 62 years, by caste Jat Sikh, R/o 30 Shiv Colony, Subhashpura, Bikaner. Presently working as Technical Officer (T-6), Central Sheep & Wool Research Institute, Sub-station Arid Region Campus, Bikaner.

: Applicant

None for applicant.

Versus

1. The Union of India through the Secretary to the Government, Ministry of Agriculture, Department of Agriculture Research & Education, Krishi Bhawan, New Delhi.
2. Indian Council for Agriculture Research through its Secretary, Krishi Bhawan, New Delhi.
3. Central Sheep & Wool Research Institute, Avikanagar, District Tonk through its Director.
4. Head, Central Sheep & Wool Research Institute, Arid Region Campus, Bikaner (Raj).

.....Respondents

Mr. V.S. Gurjar, counsel for respondents.

ORDER (ORAL)
Per G. Shanthappa, Judicial Member

We have heard the learned counsel for the respondents.

2. The above application is filed under Section 19 of the AT Act 1985 seeking the relief challenging the order dated 05.02.2011 (Annexure-A/1) passed by the respondent No.3 denying the promotion to the applicant on the post of T-9, and further relief of direction to the respondents to promote the applicant as Technical



Assistant w.e.f. 04.01.2003 and to grant him all consequential benefits.

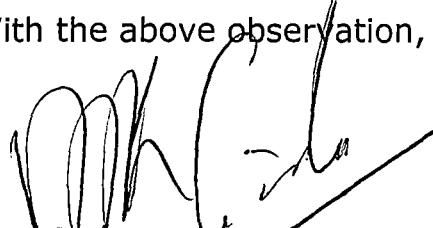
3. After service of notice, the respondents have filed reply statement, in which at para 3 of the reply statement stated that they have granted the relief as prayed in the OA to the applicant.

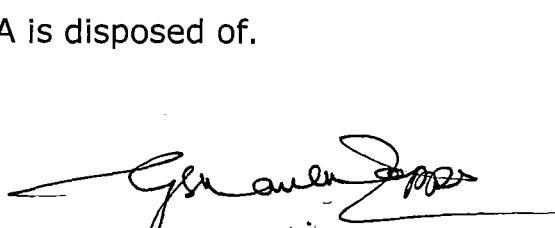
It is relevant to abstract para 3 of the reply statement as under:-

"That the candidature of the applicant has been considered by the Departmental Promotion Committee (DPC, for short) convened on 02.08.2011 for consideration of promotion to the post of Technical Assistant (T-9) grade, with effect from the date, the applicant became eligible along with other eligible candidates and the proceedings are now in process of approval by the competent authority i.e. Indian Council of Agricultural Research (ICAR). Therefore, the relief prayed for by the applicant in the present original application has already been granted by the competent authority. Hence, the Original Application preferred by the applicant has become infructuous."

4. Considering the statement made in the reply statement (supra), we are of the view that the applicant has been granted the relief as prayed for, the relief in the OA has become infructuous. However, if the applicant is aggrieved by this order, he can request the Tribunal for reopening the case.

5. With the above observation, the OA is disposed of.


[B.K.Sinha]
Administrative Member


[G. Shanthappa]

Judicial Member

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